

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20037 of 2014

(Arising out of Order-in-Appeal No. MLR-EXCUS-000-DIVV-
APP-HAB-038-13-14 dated 07/10/2013 passed by
Commissioner of Central Excise and Service Tax(Appeals),
MYSORE)

N K G Kudva & PV Shenoy

General Merchants, Main Road,
Pane Mangalore,
DAKSHINA KANNADA - 574231
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax Mangalore**

7TH FLOOR...TRADE CENTRE,
BUNTS HOSTEL RD.,
MANGALORE, - 575003
KARNATAKA

Respondent(s)

Appearance:

**Shri Akbar Basha, CA
HIRAGANGE & ASSOCIATES**

#1010, 1st floor
(Above Corp.Bank) 26th Main,4th T Block,
Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

**Smt. C.V. Savitha,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20669 / 2020

Date of Hearing: 24/09/2020

Date of Decision: 24/09/2020

Per : Bench

Learned consultant for the appellant submits that they have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **24/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...